

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No.372 of 2016 in
DFR No. 493 of 2016**

Dated :16th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of :

Jharkhand Urja Vikas Nigam Ltd. & Anr.

...Appellant(s)

Vs.

M/s Inland Power Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Kumar, Sr. Adv.
Mr. Himanshu Shekhar
Mr. Navin Kumar
Mr. Aabhas Parimal
Mr. Aparajita Bhardwaj

Counsel for the Respondent(s) : Mr. Devashish Bharuka
Mr. Ravi Bharuka for R-1

Mr. Farrukh Rasheed for R-2

ORDER

**IA No.372 of 2016
*(Appl. for condonation of delay)***

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 31.08.2016 after serving copy on the other side.

List the matter on **07.09.2016.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt